

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.342/2016

Date of Decision: 03.1.2018

**CORAM: HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

Shri Brijesh Kumar Tiwari
Highly Skilled I
T. No.11940K, C.No.72,
MYAS Dept, Naval Dockyard,
Mumbai 400 023.
R/at 2A/C1 Neel Kamal Co-operative
Housing Society Ltd., Premji Nagar,
Borivali (E), Mumbai 400 066. *Applicant*
(Advocate Shri Sangram Chinnappa)

Versus

1. Union of India,
Through the Secretary,
Ministry of defence,
South Block,
New Delhi 110 011.
2. The Admiral Superintendent,
Naval Dockyard, Lion Gate
Mumbai 400 023.
3. The Manager (Legal)
Naval Dockyard, Lion
Gate, Mumbai 400 023
(Advocate Smt. H.P. Shah) ... **Respondents**

ORDER (Oral)
Per : Shri A.J. Rohee, Member (J)

Not on Board. However, taken on Board, on mention made by Shri Sangram Chinnappa, learned Advocate for the Applicant.

2. Smt. H.P. Shah, learned Advocate appeared for the

Respondents.

3. In this case the applicant has challenged the very initiation of disciplinary proceeding by disputing competence of the Disciplinary Authority to issue the Memorandum/Charge-sheet.

4. However, now learned Advocate for the applicant has filed a 'Pursis' seeking permission to withdraw the present OA on the ground that the Respondent - Commodore, General Manager (HR) issued Circular dated 22.12.2017 in the form of Advisory on Obtaining Civil Passport and Visits Abroad by Government servant. Its copy taken on record and marked as Annexure 'X'.

5. Applicant is also present in person and he has no objection for withdrawal of OA. Permission as sought is granted.

6. In view of this, the OA stands dismissed as withdrawn unconditionally, however, with no order as to costs.

(R. Vijaykumar)
Member (A)

(Arvind J. Rohee)
Member(J)

dm.